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**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

28.08.2012

OA No. 556/2012

Mr. Sunil Khandelwal, Proxy counsel for
Ms. Kavita Bhati, Counsel for applicant.

The applicants have filed this OA against the inaction of the respondents whereby they have been denied the pay scale of the skilled category on their respective posts since their initial appointment firstly in the pay scale of Rs.260-400 and further Rs.950-1500 (4th Pay Commission) and revised pay 3050-4590 alongwith arrears and interest. The Proxy counsel appearing on behalf of the learned counsel for the applicant submitted that the applicants have also made a representation dated 11.11.2011 (Annexure A/23) for redressal of their grievances but the same is still pending for consideration with the respondents.

Having heard the proxy counsel appearing on behalf of the learned counsel for the applicant and on perusal of the documents on record, we direct the respondents to consider and decide the representation of the applicants dated 11.11.2011 (Annexure A/23) expeditiously by passing a reasoned & speaking order but not beyond the period of three months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)

Member (A)

K. S. Rathore
(Justice K.S.Rathore)
Member (J)

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